

**IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 100/14  
PS : Rajouri Garden  
State Vs. Bamdev  
U/s 376D IPC**

16.09.2020

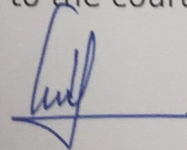
**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Bamdev.

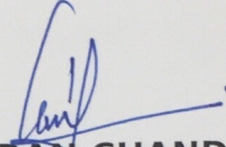
Present : Sh. Alok Saxena, Ld. Addl. PP for State.  
Sh. R.R. Jha, Ld LAC for the applicant/accused.

It is submitted by Ld. Legal Aid Counsel for applicant that there is typographic error in the application i.e the FIR no has wrongly mentioned as 100/16 instead of 100/14. It is further submitted that this case is pending before the court of Sh. Ankur Jain, Ld. ASJ(FTC), West, Delhi and it is requested that present bail application may be sent to the said court. Heard.

Let present application be sent to the court of



Sh. Ankur Jain, Ld. ASJ(FTC), West, Delhi for today itself at 12.30 pm. Ahlmad is directed to send the application immediately. Ld. LAC is directed to appear before the said court.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**16.09.2020**

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 96/2020

State Vs. Rohit Khera

PS : Paschim Vihar (West)

u/s. 420 IPC

16.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. Alok Saxena, Ld. Addl. PP for the state.  
Sh. Vineet Mehta, Ld. Counsel for applicant/accused.

Due to some connectivity issues, Ld. Counsel for accused Sh. Vineet Mehta could not be connected through Video Conferencing. Hence, the matter is adjourned for purpose fixed on 17.09.2020.

(POORAN CHAND)

ASJ-02/West/Delhi

16.09.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No. 724/2020**

**State Vs. Nand Lal @ Golu**

**PS : Rajouri Garden**

**u/s. 380/457/34 IPC**

16.09.2020

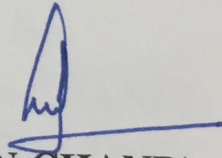
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

**Proceedings of this matter has been conducted through Video Conferencing**

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Alok Saxena, Ld. Addl. PP for the state.  
Sh. Arpit Bhalla, Ld. Counsel for applicant/accused.

Due to some connectivity issues, Ld. Counsel for accused Sh. Arpit Bhalla could not be connected through Video Conferencing. Hence, the matter is adjourned for purpose fixed on 18.09.2020.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**16.09.2020**

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 584/2020  
State Vs. Sonu  
PS : Paschim Vihar  
u/s. 392/397/34 IPC

16.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

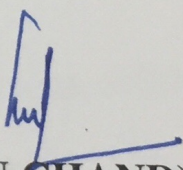
Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Alok Saxena, Ld. Addl. PP for the state.  
Sh. Ravi Kant, Ld. Counsel for applicant/accused through VC.  
IO not present.

Issue notice to IO through SHO to appear on next date of hearing.

Put up for purpose fixed on 18.09.2020.

  
(POORAN CHAND)  
ASJ-02/West/Delhi  
16.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

Bail application nos.2070 & 2071  
FIR No. 508/19  
State Vs. Palvinder Singh & Gurmukh Singh  
PS : Tilak Nagar  
u/s. 406/498A/34 IPC

16.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

These are two applications U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused persons/applicants namely, Palvinder Singh & Gurmukh Singh.

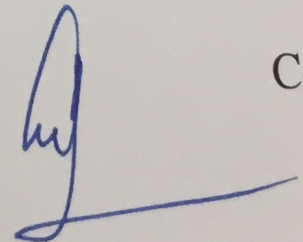
Present : Sh. Alok Saxena, Ld. Addl. PP for the state.  
Sh. Sumit Gaba, Ld. Counsel for both applicants/accused persons.  
Reply filed by IO.

Ld. Counsel for applicants/accused persons submits that he has not received copy of reply of IO to the bail applications.

On the directions, Ahlmad of this court has sent reply of IO through Whatsapp to Ld. Counsel for applicants/accused persons.

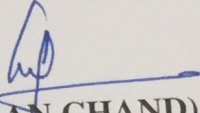
At the request of Ld. State Counsel, let the notice be issued to IO as well as the complainant through IO for next date.

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Put up for appearance of IO & complainant as well as hearing of  
this bail application on 23.09.2020.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**16.09.2020**

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 511/2020

State Vs. Deepak

PS : Paschim Vihar (East)

u/s. 186/353/307/34 IPC & 25/27 Arms Act

16.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 439 Cr.P.C. for grant of regular bail moved on behalf of accused/applicant.

Present : Sh. Alok Saxena, Ld. Addl. PP for the state.  
Sh. Alok Sharma, Ld. Counsel for applicant/accused.

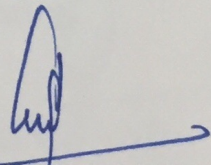
Reply filed by IO.

Ld. Counsel for applicant/accused submits that he has not received copy of reply of IO to the bail application.

On the directions, Ahlmad of this court has sent reply of IO through Whatsapp to Ld. Counsel for applicant/accused.

Put up for hearing of this bail application on 19.09.2020.

Ld. Counsel for applicant/accused wishes to appear physically on next date.

  
(POORAN CHAND)  
ASJ-02/West/Delhi  
16.09.2020



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

Bail application nos. 1717, 1718, 1719, 1720, 1721, 1722 & 1723  
FIR No. 642/2019

State Vs. 1. Amit@ Satish, 2. Joginder, 3. Sheila, 4. Sumit, 5. Komal, 6. Krishna  
& 7. Kuldeep.

PS : Tilak Nagar  
u/s. 498A/406 IPC

16.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

There are seven applications U/s.438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused persons/applicants namely, 1. Amit@ Satish, 2. Joginder, 3. Sheila, 4. Sumit, 5. Komal, 6. Krishna & 7. Kuldeep..

Present : Sh. Alok Saxena, Ld. Addl. PP for the state.  
Sh. A.K. Sharma, Ld. Counsel for all applicants/accused persons.  
IO not present.

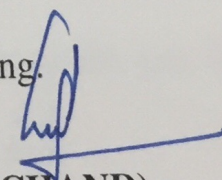
Part argument heard.

At this stage, Ld. State Counsel submits that he requires the assistance of IO to clarify certain facts.

At the request of Ld. State Counsel, let IO be called for next date.

Put up for appearance of IO and hearing of this bail application on 29.09.2020. Copy of order be given dasti, as prayed.

Interim order to continue till next date of hearing.

  
(POORAN CHAND)  
ASJ-02/West/Delhi  
16.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 249/2019

State Vs. Krishna Verma

PS : Paschim Vihar (West)

u/s. 498A/304B/34 IPC

16.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Alok Saxena, Ld. Addl. PP for the state.  
Complainant in person through VC.  
Sh. Vishvendra Tomar, Ld. Counsel for applicant/accused through VC.

Part arguments heard.

During arguments there was connectivity issue, hence, Ld. Counsel was finding difficulty in addressing arguments through VC and requested to adjourn the matter for some other date.

At request of Ld. Counsel for applicant/accused, put up this bail application for hearing on 19.09.2020.

  
(POORAN CHAND)

ASJ-02/West/Delhi

16.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 99/13

State Vs. Jagmohan @ Raju

PS : Patel Nagar

u/s. 419/420/467/471

16.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

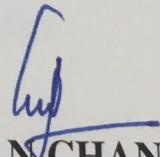
This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. Alok Saxena, Ld. Addl. PP for the state.  
Sh. B.L. Madhukar, Ld. Counsel for applicant/accused.

At this stage, Ld. Counsel for applicant/accused submits that since challan has been filed, he wishes to withdraw the present bail application as he will file the regular bail application before the concerned court.

In view of the submission made by Ld. Counsel for applicant/accused, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.

  
(POORAN CHAND)

ASJ-02/West/Delhi

16.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 311/20  
State Vs. Krishan Kumar  
PS : Patel Nagar  
u/s. 420/120B IPC

16.09.2020

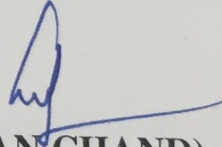
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. Alok Saxena, Ld. Addl. PP for the state.  
Sh. Janender Kumar Chumbark, Ld. Counsel for applicant/accused.

Due to some connectivity issues, Ld. Counsel for complainant Sh. Alok Pandey could not be connected through Video Conferencing. Hence, the matter is adjourned for purpose fixed on 18.09.2020.

  
(POORAN CHAND)  
ASJ-02/West/Delhi  
16.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 551/2020

State Vs. Pushpender @ Antim

PS : Tilak Nagar

u/s. 307/394/395/397/34 IPC and 25 & 27 Arms Act.

16.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 439 Cr.P.C. for grant of regular bail moved on behalf of accused/applicant.

Present : Sh. Alok Saxena, Ld. Addl. PP for the state.  
Sh. Charul Chaudhary, Ld. Counsel for applicant/accused through Video Conferencing.

Part arguments heard.

During arguments there was connectivity issue, hence, Ld. Counsel was finding difficulty in addressing arguments through VC and requested to adjourn the matter for tomorrow, as he wishes to argue this bail application physically.

At request of Ld. Counsel for applicant/accused, put up this bail application for hearing on 17.09.2020.

  
(POORAN CHAND)

ASJ-02/West/Delhi

16.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 551/2020

State Vs. Ankit Juneja

PS : Moti Nagar

u/s. 506/509/323 IPC & 12 POCSO Act

16.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

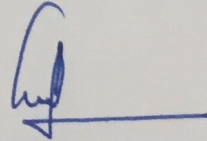
This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Alok Saxena, Ld. Addl. PP for the state.  
Sh. Lovish Seth, Ld. Counsel for applicant/accused through VC.

Vide order dated 11.09.2020, notice was issued to victim/complainant through IO.

Today neither IO nor complainant present since morning despite repeated calls.

As offence under POCSO Act is also mentioned in this case, let fresh notice be issued to victim/complainant to be served through IO, returnable on 22.09.2020 through Video Conferencing.



(POORAN CHAND)

ASJ-02/West/Delhi

16.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 262/19

State Vs. Ghanshyam

PS : Paschim Vihar (West)

u/s. 498A/506 IPC

16.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. Alok Saxena, Ld. Addl. PP for the state.  
Sh. Pawan Kaushik, Ld. Counsel for applicant/accused.  
IO/ASI Jagdish in person.

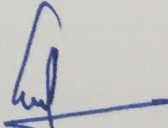
TCR received pursuant to previous order.

At this stage, Ld. Counsel for applicant/accused submits that since challan has been filed, he wishes to withdraw the present bail application.

In view of the submission made by Ld. Counsel for applicant/accused, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.

TCR be sent back.

  
(POORAN CHAND)  
ASJ-02/West/Delhi  
16.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

Bail appl. Nos. 1841, 1842, 1843, 1844 & 1845  
FIR No. 620/20

State Vs. (1) Simran Duggal, (2) Sheel Duggal, (3) Manoj Duggal, (4) Jasbir  
Kaur Duggal, (5) Arjun Duggal

PS : Tilak Nagar

u/s. 498A/406/34 IPC

16.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

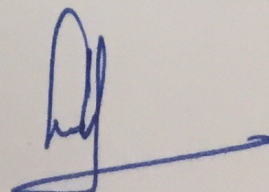
This order shall deal with the applicants U/s.438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused persons/applicants namely (1) Simran Duggal, (2) Sheel Duggal, (3) Manoj Duggal, (4) Jasbir Kaur Duggal, (5) Arjun Duggal.

Present : Sh. Alok Saxena, Ld. Addl. PP for the state.  
Sh. Surender Singh, Ld. Counsel for complainant with complainant in person.  
Sh. Mukesh Sharma, Ld. Counsel for all applicants/accused persons.  
IO/SI Anshu Kadian in person.

IO filed reply. Copy supplied.

It is submitted by Ld. Counsel for applicants/accused persons that pursuant to order, applicants/accused persons have joined the investigation.

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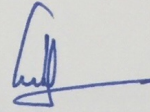
Per contra, Ld. Counsel for complainant submits that he has submitted all the list of articles to the IO coupled with all the information asked by IO in his notice.

It is submitted by Ld. Counsel for both the parties that two weeks time may be given to negotiate the matter, if any.

In view of the submissions of Ld. Counsel for parties, put up the matter for 05.10.2020.

Interim order to continue till next date of hearing.

Copy of order be given dasti to the parties, as prayed.



**(POORAN CHAND)**

**ASJ-02/West/Delhi**

**16.09.2020**

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 309/20  
State Vs. Dr. Manoj Bisla  
PS : Patel Nagar  
u/s. 498A/506 IPC

16.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. Alok Saxena, Ld. Addl. PP for the state.  
Sh. Rajat Mathur, Ld. Counsel for complainant with complainant in person.  
Sh. Sunil Chaudhary, Ld. Counsel for applicant with applicant in person.

Reply not filed. Let notice be issued to IO/SHO to ensure the filing of reply before next date of hearing.

Ld. Counsel for complainant submits that the main counsel Sh. B.S. Mathur has been detected COVID positive and sought short adjournment on this ground. Heard.

Put up for hearing of this bail application on 26.09.2020.

Interim order to continue till next date of hearing.

  
(POORAN CHAND)

ASJ-02/West/Delhi

16.09.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No. 425/19**

**State Vs. Ram Prasad**

**PS : Khyala**

**u/s. 323/354-B/354/509/506/34 IPC**

16.09.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

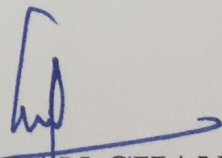
This is an application U/s. 439 Cr.P.C. for grant of regular bail moved on behalf of accused/applicant.

Present : Sh. Alok Saxena, Ld. Addl. PP for the state.  
None for accused.

Neither the applicant nor his counsel present since morning despite repeated calls. Perusal of record shows that even on previous dates none has appeared on behalf of applicant/accused.

In the interest of justice, court notice be issued to the IO to apprise the court about the progress of the case.

Put up for appearance of the IO on 29.09.2020.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**16.09.2020**

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 122/20

State Vs. Adi@ Raju

PS : Patel Nagar

u/s. 392/397/411/34 IPC

16.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of extension of interim bail bail, which was granted by this court vide order dated 28.07.2020, moved on behalf of accused/applicant.

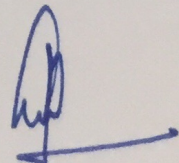
Present : Sh. Alok Saxena, Ld. Addl. PP for the state.  
Sh. Anil Sharma, Ld. Counsel for applicant/accused.  
Accused absent but on interim bail till today.  
IO/ASI Virender Kumar in person.

It is submitted on behalf of applicant/accused that in view of the order of full bench of Hon'ble High Court, the interim bail application is deemed extended till 31.10.2020. Heard.

Ld. State Counsel has no objection in view of the directions of Hon'ble High Court in order no. **W.P.(C) 3037/2020** titled as **Court on its own motion Vs. State & Ors.**

In view of the order no. **W.P.(C) 3037/2020** titled as **Court on its own motion Vs. State & Ors.** dated 24.08.2020, no further order is required to

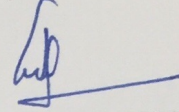
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be passed on this application as interim bail application has already been extended till 31.10.2020. Accordingly bail application is disposed off in above terms.

Copy of this order be sent to Superintendent Jail. Copy be also given dasti to Ld. Counsel for applicant/accused, as prayed.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**16.09.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 448/2020  
PS : Moti Nagar  
State Vs. Jogender  
U/s 307/34 IPC & 25/27 Arms Act**

16.09.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

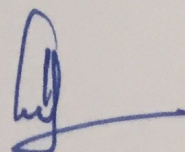
This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Jogender.

Present : Sh. Alok Saxena, Ld. Addl. PP for State.  
Sh. Sahil Sharma, Ld Counsel for the  
applicant/accused through V.C.

Reply to the bail application is already on record.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he is in J.C since 23.06.2020. It is further argued that he is innocent and has been falsely implicated in the present case by the police. It is argued that investigation qua applicant is complete, challan has been filed and applicant is no more required for custodial interrogation. It is further argued that



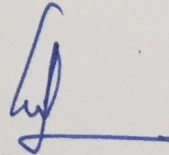
all the other co-accused have already been enlarged on bail and therefore on the ground of parity, present applicant may also be enlarged on bail. Applicant is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that IO in his reply has stated that applicant is named in the FIR and he had fired with a country made pistol on the complainant in order to eliminate him. It is further argued that the weapon of offence i.e pistol was recovered at the instance of applicant.

I have considered rival arguments.

The applicant is seeking bail on the ground of parity. However, as per the prosecution, applicant is the person who shot at the complaint with a country made pistol which was recovered at his instance. Therefore, considering the facts and circumstances of the case and the gravity of offence and his involvement/role in the present crime, no ground is made out for grant of bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**16.09.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 0213/2019**

**PS : Khyala**

**State Vs. Ajeet Singh @ Bobby**

**U/s 308/341/506 IPC & 27/54/59 Arms Act**

16.09.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

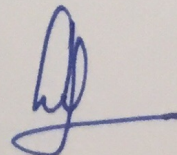
This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Ajeet Singh @ Bobby.

Present : Sh. Alok Saxena, Ld. Addl. PP for State.  
IO SI Ram Pratap.  
Sh. M.S. Saini, Ld Counsel for the  
applicant/accused.

Reply to the bail application filed.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he is in J.C since 05.09.2020. It is further argued that he is innocent and has been falsely implicated in the present case by the police. It is further argued that even no recovery of alleged fire arms have been effected from the applicant. It is also argued that the only allegations against the applicant are





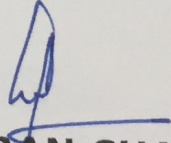
that of beatings with legs and fist blows. It is also argued that matter has been settled with the complainant. It is also argued that all the other co-accused have already been enlarged on bail. It is therefore, prayed that applicant may be granted bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that the complainant in his statement has stated that applicant has given blow on the head of the complainant with a beer bottle. It is also argued that applicant was absconding and was declared proclaimed offender on 24.09.2019 and only after one year, he could be arrested.

I have considered rival arguments.

Considering the facts and circumstances of the case and the gravity of offence and the past conduct of the applicant, no ground is made out for grant of bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**16.09.2020**